



2026:AHC:15119

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5216 of 2025

Adaltiram

.....Petitioner(s)

Versus

State Of U.P. And 21 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Nishad Ramjanki, Paras Nath Bind, Sabhajeet
Counsel for Respondent(s)	: C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed beseeching expeditious disposal of Appeal No.63/95 (Computerized Case No.198954143600001237) under Section 11(1) of the Consolidation of Holdings Act (Jagdev vs. Banshraj And Others) pending before the Settlement Officer of Consolidation, District Jaunpur(Respondent no.3) since 30.11.1989 (Anneuxre-1 to the petition), within the stipulated period, as directed by this Court.
3. It is submitted that respondent no.4 (Jagdev) has filed an appeal under Section 11(1) of the U.P. Consolidation of Holdings Act which is pending consideration since the date of its filing, despite the fact that opposite parties (petitioners herein) in the appeal have already appeared and the case is ready for final adjudication.
4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.3 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a

period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

January 21, 2026
VR

(Dinesh Pathak,J.)